

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 48 OF 2018 &
IA NO. 285 OF 2018

Dated: 4th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Federation of Industries Association **Appellant(s)**
Versus
Joint Electricity Regulatory Commission for the State of Goa and Union Territories & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rohit ao.N.
Ms. Harshita Bhatnagar

Counsel for the Respondent(s) : Mr. Anand K.Ganesan
Ms. Parichita Chowdhury for R-2

ORDER

We have heard learned counsel appearing for the Appellant for some time.

Learned counsel appearing for the Respondent No. 2 prays for six weeks' time to file their written submissions in the matter.

Submissions made by the learned counsel appearing for the Respondent No. 2, as stated above, placed on record.

Learned counsel appearing for the Respondent No. 2 is permitted to file written submissions within six weeks' time on or before 16.01.2019 after serving copy on the other side. In the meanwhile, learned counsel appearing for the Appellant is permitted to file rejoinder, if any, on or before 31.01.2019 after duly serving copy on the other side.

List the matter for hearing on 20.02.2019 as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member

bn/kt

(Justice N.K. Patil)
Judicial Member